

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B. A. No. 6142 of 2021

Kutu Mandal ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Rahul Ranjan ,Adv.
For the State : Mr. Shailendra Kr. Tiwari ,Spl . P.P.

02 / 07.09.2021

Heard the parties through Video Conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects pointed out by the Stamp Reporter within two weeks after the lockdown is over.

In view of the personal undertaking given by learned counsel for the petitioner the defects pointed out by the Stamp Reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Jamtara (Cyber crime)P.S. Case No. 34 of 2021 registered under Sections 414, 419, 420, 467, 468, 471, 120B of the Indian Penal Code and Sections 66 (B)/66(C)/ 66(D) of the I.T. Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that he along with co-accused persons of the case were impersonating themselves as bank officers and after obtaining information about the details of A.T.M. cards of the account holders of bank, they were swindling away money from their bank accounts. The learned counsel, further, submits that neither anything has been recovered from the conscious possession of the petitioner nor he was present at the place of occurrence. It is then submitted that the petitioner is ready and willing to furnish sufficient security including cash security and undertakes to cooperate with the investigation of the

case hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Spl. P.P. opposes the prayer for grant of anticipatory bail and submits that no money trail was found against the petitioner during the investigation of the case.

Considering aforesaid facts and circumstances of the case, I am inclined to grant the privilege of anticipatory bail to the petitioner. Hence, in the event of arrest by the police or surrender within a period of six weeks from the date of this order, the petitioner shall be released on bail on furnishing cash security of Rs. 45,000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned Additional Sessions Judge-1, Jamtara in connection with Jamtara (Cyber crime) P.S. Case No. 34 of 2021 subject to the condition that the petitioner will co-operate with the Investigation of the case and will appear before the Investigating Officer as and when noticed by him and will submit mobile number and photocopy of *Aadhaar* card at the time of surrender in the court below with an undertaking not to change mobile number during the pendency of the case along with the other conditions laid down under section 438 (2) Cr. P.C.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-